IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

36. **C.P. (IB)/1093(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.04.2024**

NAME OF THE PARTIES: Omkara Assets Reconstruction Private Limited
Vs.
Surendra Kedia

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Adv. Aayush Kothari a/w Adv. Shreyansh Desai i/b M/s. V. Deshpande & Co., Ld. Counsel for the Financial Creditor present. Adv. Ashwini Chindarkar i/b Adv. Amit Tungare, Ld. Counsel for the Personal Guarantor present through VC. Adv. Haris A Khan i/b Adv. Ajinkya Kurdukar, Ld. Counsel for the Resolution Professional present through VC.

2. Ld. Counsel for the Personal Guarantor submitted yesterday (i.e. on 23.04.2024) she did not wish to file reply. Hence, today the right to file reply by the Personal Guarantor is forfeited.

3. Heard. **Reserved for Orders**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

24.04.2024 / *Bmb*